

**Government of Jammu and Kashmir
Finance Department, Civil Secretariat
Jammu/Srinagar**

Notification,

Jammu, the 8th January, 2021.

S.O 10 : - In exercise of the powers conferred by section 67 of the Jammu and Kashmir Reorganisation Act, 2019, the Lieutenant Governor of Union territory of Jammu and Kashmir is hereby pleased to delegate his Financial Powers to accord Administrative Approval, Technical Sanctions, Award of contracts, Sanction for sale of Minor Forest Produce and Crude resin, Sanction of Rewards and Power to issue raw drugs/ minor forest produce in favour of the Officers of Forest Department, to the extent as indicated in Annexure-A to this notification.

By Order of the Lieutenant Governor.

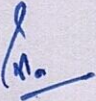
Sd/-
**(Dr. Arun Kumar Mehta), IAS
Financial Commissioner,
Finance Department.**

No. A/GFR(2019)-J-468

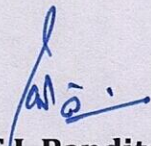

Dated: 08.01.2021

Copy to the:-

1. Ld. Advocate General, J&K High Court Jammu/Srinagar.
2. All Financial Commissioners.
3. Principal Accountant General J&K Jammu/Srinagar.
4. All Principal Secretaries to Government.
5. Principal Secretary to the Hon'ble Lieutenant Governor.
6. Principal Resident Commissioner, 5-Prithvi Raj Road New, Delhi.
7. Joint Secretary (J&K) Ministry of Home Affairs, Government of India.
8. All Commissioners/Secretaries to Government.
9. Chief Electoral Officer, J&K.
10. Divisional Commissioner Jammu/Kashmir.
11. Chairperson J&K Special Tribunal.
12. Registrar General, J&K High Court Jammu/Srinagar.
13. Director Anti Corruption Bureau, J&K.
14. Director General, Audit and Inspections
15. Director General, Budget Division J&K.



16. Director General Accounts and Treasuries, J&K.
17. Director General, J&K Funds Organization.
18. Director General Local Fund Audit & Pensions, J&K.
19. Director Information, J&K.
20. All Head of Departments/ Managing Directors/ Chief Executives of State PSU's/ Autonomous Bodies/ Societies.
21. Secretary, J&K Public Service Commission.
22. All District Development Commissioners.
23. Secretary, J&K Legislative Assembly.
24. Director/Principal Northern Zonal Accountancy Training Institute Jammu.
25. Principal Accountancy Training Institute, Srinagar.
26. Director, Accounts and Treasuries Jammu/Srinagar.
27. All Directors of Finance/Financial Advisors & CAOs
28. Joint Director, Funds Organization Jammu/Srinagar.
29. General Manager, Govt. Press Jammu/Srinagar for publication in Government Gazette.
30. Private Secretary to Hon'ble Advisor (F/B/BK) to the Lieutenant Governor.
31. Private Secretary to Chief Secretary.
32. Private Secretary to Financial Commissioner, Finance Department.
33. All Treasury Officers.
34. I/C website, Finance Department (www.jakfinance.nic.in).
35. I/C website, GAD (www.jkgad.nic.in).
36. Government Order File (W2scs).


(S.L.Pandita)
Director General (Codes),
Finance Department.


Annexure A to Notification S.O.10 dated 08.01.2021

Delegation of Powers in favour of Officers of Forest Department.

1. Powers to Accord Administrative Approval

| S.No | Nature of power | To whom delegated | Extent | Remarks |
|------|-----------------------------------|-------------------------|----------------------|--|
| 1. | To Accord Administrative Approval | Conservator of Forests. | Up to Rs. 10.00 Lacs | Subject to the condition that work has been approved in Capex / Revenue component of budget and funds are available. |
| | | D.F.O | Up to Rs. 1.00 Lacs | |

2. Powers to Accord Technical Sanction

| S.No. | Nature of Power | To whom delegated | Extent | Remarks |
|-------|--|---------------------------------------|----------------------|--|
| 1. | To accord Technical Sanction to estimate for construction/allied purposes. | Principal Chief Conservator of Forest | Full powers | Provided that the amount technically sanctioned does not exceed the amount administratively approved by the competent authority. |
| | | Chief conservator of Forest | Up to Rs. 1.00 crore | |
| | | Conservator of Forest | Up to Rs. 40.00 lacs | |
| | | Divisional Forest Officer | Up to Rs. 3.00 lacs | |

3. Powers to Grant Contracts

| S.No. | Nature of Power | To whom delegated | Extent | Remarks |
|-------|--------------------|--|------------------------|---|
| 1. | To grant contracts | Principal Chief Conservator of Forests | Up to Rs. 20.00 crores | Subject to the condition that Administrative Approval has been accorded and 100% funds has been accorded/ committed |
| | | Chief Conservator of Forests | Up to Rs. 7.00 crores | |
| | | Conservator of Forests | Up to Rs. 1.5 crores | |
| | | DFO | Up to Rs. 10.00 Lacs | |

4.Powers to Sanction Sale of Crude Resin and Minor Forest Produce

| S.No. | Nature of Power | To whom delegated | Extent | Remarks |
|-------|--|---------------------------------|----------------------|--|
| 1. | To sanction sale of crude resin. | Forest Department | Full powers | Subject to the condition that sale is put through tenders/ auction in terms of GFR 2017 and only the highest offer is accepted and is not below the reserve rate approved by the department. |
| | | Pr. Chief Conservator of Forest | Up to Rs. 50.00 lacs | |
| | | Chief Conservator of Forest | Up to Rs. 30.00 lacs | |
| | | Conservator of forest | Up to Rs. 10.00 lacs | |
| | | Divisional Forest Officer | Up to Rs. 1.00 lac | |
| 2. | To sanction sale of minor forest produce | Forest Department | Full powers | Subject to the condition that sale is put through tenders/ auction in terms of GFR, 2017 and only the highest offer is accepted. |
| | | Pr. Chief Conservator of Forest | Up to Rs. 50.00 lacs | |
| | | Chief Conservator of Forest | Up to Rs. 30.00 lacs | |
| | | Conservator of Forest | Up to Rs. 10.00 lacs | |
| | | Divisional Forest Officer | Up to Rs. 1.00 lac | |

5. Powers to Sanction Rewards and issue Raw Drugs and Minor Forest Products to any individual or Institute of Repute

| S.No. | Nature of Power | To whom delegated | Extent | Remarks |
|-------|---|-----------------------------------|-----------------------------|---|
| 1. | To Sanction Rewards | Pr. Chief Conservator of Forests | Up to Rs. 5000 in each case | Subject to the conditions laid down in Reward Rules of Forest Law Manual. |
| 2. | To issue Raw drugs and minor forest products to any individual or institute of repute for research. | Pr. Chief Conservator of Forests. | Full Powers | Subject to the results of experiment or research are supplied to him. |
